

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01240/2015**

**Dated Monday the 11<sup>th</sup> day of June Two Thousand Eighteen**

**PRESENT**

**HON'BLE MS. BIDISHA BANERJEE, Member(J)  
&  
HON'BLE MS. B. BHAMATHI, Member (A)**

Leema Rizone,  
D/o Samuel Rizone,  
No. 2, Saint Anthouvan Street,  
Nellithope,  
Puducherry. ....Applicant

By Advocate M/s. B. Balavijayan

Vs

1. Union of India,  
rep by its Chief Secretary,  
Govt. of Puducherry,  
Chief Secretariat, Pondicherry.
2. The Inspector General of Police,  
O/o. The Inspector General,  
Police Headquarters,  
Pondicherry.
3. The Superintendent of Police,  
Head quarters,  
Pondicherry Police Department,  
Pondicherry. ....Respondents

By Advocate Mr. R. Syed Mustafa

**ORAL ORDER**

**(Pronounced by Hon'ble Ms. Bidisha Banerjee, Member(J))**

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 to seek the following relief:

“8. To direct the respondents to permit the applicant to participate the Written Test so to be held on 06.09.2015 and the Selection Process conducted there on in pursuant to the Notification dated 05.12.2014 issued by the 3<sup>rd</sup> respondent for the post of Police Constable (Women) and further direct the respondent to conduct the Ground test for the applicant so as to enable her to get provisionally selected for the post of Police Constable (Women) in accordance to law and thus render justice.”

2. When the matter was taken up for hearing, learned counsel for the applicant submitted across the Bar that the OA had become infructuous and the OA can be closed accordingly.
3. Learned counsel for the respondents had no objection to the same.
4. In view of the above, OA is dismissed as infructuous.

**(B.Bhamathi)**  
**Member (A)**

SKSI

**(Bidisha Banerjee)**  
**Member(J)**

**11.06.2018**